



2026:DHC:7703



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
% **Judgment reserved on: 17.08.2026**
Judgment pronounced on: 10.09.2026

CNR No. DLHC010405902023
+ **OMP (ENF.) (COMM.) 193/2023 & EX.APPL.(OS) 1449/2023**
VIKARTAN INFRASTRURE PVT LTDDecree Holder

Through: Mr. Somnath Bharti, Sr. Adv.
with Mr. Bhupesh Narula, Ms.
Rinku Narula, Mr. Anurag
Ekka & Mr. Kanishk Taneja,
Advs.

versus

ECO GREEN BUILDTECH PVT LTDJudgement Debtor

Through: Mr. S K Maniktala, Mr. Udit
Maniktala, Mr. Akshay Sharma,
Mr. Sanchit Jain, Mr. Vikas
Rana, Mr. Shikhar Prakash &
Mr. Mohit Sharma, Advs.

CORAM:
HON'BLE MR. JUSTICE AVNEESH JHINGAN
J U D G M E N T

1. The petition filed by Eco Green Buildtech Private Limited under Section 34 of the Arbitration and Conciliation Act, 1996 was allowed and the impugned award was set aside.
2. No further orders are called for and the petition is disposed of as infructuous. Pending application is also disposed of.

AVNEESH JHINGAN, J

SEPTEMBER 10, 2026
'JK'